

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. MA 10 of 98  
OA 212 of 97

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman  
Hon'ble Dr. B.C. Sarma, Administrative Member

MOUSUMI KUNDU  
MOLINA SARKAR

VS

UNION OF INDIA & ORS.

For the applicant : Ms. B. Ghosal, counsel

For the respondents: Ms. B. Ray, counsel

Mr. T.K. Biswas, counsel (Pvt. Resp.)

Heard on : 27.1.98

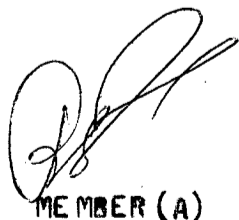
Order on : 27.1.98

O R D E R

S.N. Mallick, V.C.

MA 10 of 98 is taken up for consideration. In the instant application one Smt. Mousumi Kundu has prayed for impleading her as a party respondent whose appointment has been challenged in the instant OA. MA is thus allowed. The OA be amended accordingly by the Registry

2. After hearing the counsel for both the parties the OA is admitted for adjudication. Reply has been filed today by the official respondents. Reply by Private Respondent be put in within 4 weeks and rejoinder if any be put in within 2 weeks thereafter. Matter be listed for hearing by the Registry according to its chronological position and on its own turn.

  
MEMBER (A)

  
VICE-CHAIRMAN